MR. SPEAKER : Now, papers to be laid on the Table....

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Sir, I want to make a submission. I have given notice under rule 377. News has appeared today that yesterday near the Tughlaqabad Railway Station there was a clash between railway employees and members of a marriage party....

MR. SPEAKER : It is being considered.

SHRI VAYALAR RAVI (Chirayinkil): Sir, I have given notice under rule 377 about the decision of the American Government to send peace corps to India......

MR. SPEAKER : It is being considered.

Papers to be laid on the Table.

12.26 hrs.

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO S. Q. No. 66 DATED 24-2-78

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL) : on behalf of Shri H. M. Patel, I beg to lay on the Table a statement (i) correcting the reply given on the 24th February, 1978 to supplementary question by Shri Arjun Singh Bhadoria on Starred Question No. 66 regarding steps to realise arrears of taxes and (ii) giving reasons for delay in correcting the reply. [*Placed in Library. See* No. LT-2232/78].

TEA (REGISTRATION OF DEALERS AND DECLARATION OF STOCKS) ORDER, 1978 & ANNUAL REPORT OF I.S.I. FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL) : I beg to lay on the Table :—

(1) A copy of the Tea (Registration of Dealers and Declaration of Stocks) Order, 1978 (Hindi and English versions), published in Notification No. S.O. 271(E) in Gazette of India dated the 15th April, 1978 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-2233/78].

(2) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi for the year 1976-77. [*Placed in Library. See* No. LT-2234/78].

12.27 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

FOURTH REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Sir, I beg to present the Fourth Report of the Committee on Papers Laid on the Table.

12.27½ hrs.

MATTERS UNDER RULE 377

(i) CENTRALLY SPONSORED RURAL LINK ROADS SCHEME

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : अध्यक्ष महोदय, मैं आपकी अनुमति से नियम 377 के अन्तर्गत एक महत्वपूर्ण विषय प्रस्तुत करना चाहता हूं । केन्द्र प्रवर्तित रूरल लिंक रोड्स योजना 1977–78 के लिए प्रारम्भ की है किन्तु दुःख की बात है कि इस योजना को जिस प्रकार से चालू रखना चाहिए था, केन्द्र सरकार ने चालू नहीं रखा है और इस कारण अनेक राज्यों को काफी कठिनाई भी अनुभव करनी पड़ेगी ।

भारत सरकार, कृषि एवं सिंचाई मंत्रालय (ग्रामीण विकास विभाग) ने वर्ष 1977–78 में ग्रामीण पहुंच मार्गों की एक केन्द्रीय योजना का शुभारम्भ किया है । इसके अनुसार तकनीकी स्पेसिफिकेशन्स देते हुये उन्होंने कहा कि लगभग 1500 या इससे अधिक की जनसंख्या वाले ग्रामों को मुख्य सड़क मार्गों से जोड़ा जाये । ऐसे किसी एक पहुंच मार्ग की लम्बाई पांच किलोमीटर से अधिक नहीं होनी चाहिये । इन सड़कों के माध्यम से ग्रामीणों की कृषि उपज सुगमता से बाजार में पहुंचेगी और कृषक समृद्ध होंगे । सभी राज्यों को वर्ष 1977–78 में आवंटन दिया गया । मध्य प्रदेश को कुछ आवंटन 1.80 करोड़ रुपए मिला । भारत सरकार ने यह संकेत किया था कि योजना वर्ष 1978–79 में भी चालू रहेगी